
(2007) 10 BOM CK 0073
In the Bombay High Court
Case No : Writ Petition No. 545 of 1993

Chandrakant Kantilal Shah and Another	APPELLANT
Vs	
S.K. Lal and Others	RESPONDENT

Date of Decision : 29-10-2007

Acts Referred:

Income Tax Act, 1961 — Section 269UD(1)

Citation : (2008) 306 ITR 225

Hon'ble Judges : J.P. Devadhar, J;F.I. Rebello, J

Bench : Division Bench

Advocate : P.J. Pardiwala, Jitendra Jain and Mirashi, Shah and instructed by Sanghvi, for the Appellant; R. Asokan and P.S. Sahadevan, for the Respondent

Final Decision : Allowed

Judgement

J.P. Devadhar, J.—This petition is filed to challenge the order dated February 25, 1993, passed by the appropriate authority u/s 269UD(1) of the Income Tax Act, 1961 ("the Act" for short).

2. By an agreement dated September 18, 1986, the petitioners had agreed to purchase flat No. 1 situated on the ground floor of a building known as "Rekha" at Ridge Road, Bombay-400 006 ("the flat in question" for short) for a consideration of Rs. 10,51,000. The carpet area of the said flat was 925 square feet and the built up area of the said flat was 1014 square feet. The petitioners paid a sum of Rs. 2,51,000, by way of earnest money and agreed to pay the balance consideration in instalments as more particularly set out in the agreement.

3. On September 26, 1986, the petitioners filed a statement in Form No. 37EE along with transfer form with the competent authority constituted under Chapter XX-A of the Act.

4. During the pendency of the said proceedings, Chapter XX-C was introduced to the Act with effect from October 1, 1986. Thereupon, the petitioners filed a

statement in Form No. 37-1 on October 16, 1986, before the appropriate authority without prejudice to their contention that the transaction in question is covered under Chapter XX-A not under Chapter XX-C of the Act.

5. By an ex parte order dated December 19, 1986, the appropriate authority purported to purchase the said flat without giving any opportunity of hearing to the petitioners. The petitioners filed a writ petition bearing No. 3559 of 1986 challenging the validity of the said order dated December 19, 1986. By an order dated December 16, 1992, the said writ petition was allowed by setting aside the order dated December 19, 1986, and directing the appropriate authority to reconsider the matter and pass fresh order in accordance with the judgment of the apex court in the case of C.B. Gautam Vs. Union of India and Others, .

6. In the meantime, pursuant to Form No. 37EE submitted by the petitioners, the competent authority had issued a notice on July 3, 1987, u/s 269UD(1) of the Act calling upon the petitioners to show cause as to why the flat in question should not be acquired. The petitioners filed detailed reply to the said notice setting out the reasons as to why the flat in question should not be acquired under Chapter XX-A of the Act. By an order dated March 28, 1988, the competent authority dropped the proceedings for acquisition of the flat in question under Chapter XX-A of the Act.

7. As regards the proceedings under Chapter XX-C is concerned, the appropriate authority, on remand, issued a show-cause notice on December 30, 1992, calling upon the petitioners to show cause as to why the said flat should not be purchased in the light of sale instances set out therein. The petitioners filed a detailed reply to the said show-cause notice and pointed out that the flat in question was not comparable with the sale instances set out in the show-cause notice. The petitioners filed a report of the registered valuer to show that considering various disadvantages attached to the flat in question, the price at which the petitioners agreed to purchase the flat in question constituted the fair market value. The petitioners had also cited two comparable sale instances, one, sale of a flat in the very same building in which the flat in question is situated and another sale of a flat in a neighbouring building. In both the cases, requisite NOC has been granted by the appropriate authority. The petitioners had also filed written submissions during the course of personal hearing. However, the appropriate authority rejected the contention of the petitioners and by the impugned order dated February 25, 1993, decided to purchase the flat in question. Challenging the said order, the present petition is filed.

8. Mr. Pardiwala, learned Counsel appearing on behalf of the petitioners, submitted that, in the present case, the transaction in question is covered by Chapter XX-A and not Chapter XX-C and, therefore, the impugned order passed under Chapter XX-C is without jurisdiction. Assuming that Chapter XX-C applies to the facts of the present case, Mr. Pardiwala submitted that the impugned order cannot be sustained, because, firstly, the appropriate authority has not determined the fair market value of the flat in question without which no order

could be passed u/s 269UD(1) of the Act by holding that there is undervaluation to the extent of 15 per cent, or more than the fair market value. Secondly, the sale instances relied upon by the appropriate authority are not comparable with the flat in question. Thirdly, the appropriate authority is not justified in purchasing the property in question by holding that there is undervaluation, when the sale of a similar flat has been approved by the appropriate authority as NOC has been granted. Accordingly, Mr. Pardiwala submitted that the impugned order passed u/s 269UD(1) is liable to be quashed and set aside.

9. Mr. Ashokan, learned Counsel appearing on behalf of the Revenue, on the other hand, submitted that the appropriate authority has considered all the objections raised by the petitioners regarding the sale instances set out in the show-cause notice and also the sale instances relied upon by the petitioners and has passed the impugned order in accordance with law. He submitted that prior to the decision of this court in the case of Vimal Agarwal Vs. Appropriate Authority and others, , there was no practice of determining the fair market value in respect of the property sought to be purchased u/s 269UD(1) of the Act and, therefore, even though the fair market value of the flat in question is not determined, on the basis of the comparable sale instances the appropriate authority was justified in holding that there is undervaluation. Relying upon a decision of this court in the case of Smt. Vimla Devi G. Maheshwari Vs. S.K. Laul and Others, , Mr. Ashokan submitted that the purchase order passed by the appropriate authority after considering all the material on record cannot be interfered with unless the findings of the appropriate authority are perverse. He submitted that, in the present case, after inspecting the flat in question and after considering the objections raised by the petitioners the appropriate authority has passed the impugned order and, therefore, no interference is called for.

10. We have carefully considered the rival submissions. In the present case, admittedly, the fair market value of the flat in question has not been determined by the appropriate authority. As per the decision of the apex court in the case of C.B. Gautam Vs. Union of India and Others, , the purchase order under Chapter XX-C of the Act can be passed only where there is significant undervaluation of the property to the extent of 15 per cent, or more than the fair market value. Therefore, without determining the fair market value of the flat in question, it could not be said that the price at which the petitioners agreed to purchase the flat in question is undervalued by 15 per cent, or more than the fair market value. Consequently, the impugned purchase order passed without determining the fair market value cannot be said to be valid in law.

11. On a perusal of the impugned order, it is seen that the appropriate authority concluded that the flat in question is undervalued by more than 15 per cent, of the fair market value by relying on six sale instances set out therein. In their reply, the petitioners had specifically stated that the sale instances referred to in the show-cause notice are not comparable because the said flats are situated in prestigious and posh buildings with unrestricted sea view and the flats in those

buildings are occupied by high profile personalities like film stars, industrialists, etc., whereas the flat in question is situated in a building occupied by higher middle class people. It was further submitted that the flat in question is situated on the ground floor without any sea view and even the building was not well kept, whereas the sale instances relied upon by the appropriate authority were situate in well maintained buildings. It was further submitted that the sale instances relied upon by the appropriate authority had additional amenity such as spacious compound, land scape garden, swimming pool, ample car parking place and very well planned modern flats, which are not there in the building in which the flat in question is situated. All these factors have not been considered in the impugned order. It is only after considering the merits and demerits of the flat in question with the six sale instances if the appropriate authority had come to the conclusion that the flat in question is undervalued by 15 per cent, or more than the fair market value, an order for purchase of the flat in question could have been passed. In the present case, the appropriate authority failed to consider the merits and demerits of the case pointed out by the petitioners. In these circumstances, it is difficult to hold that the sale instances relied upon by the appropriate authority were comparable and, consequently, it is difficult to hold that the flat in question sought to be purchased by the petitioners has been undervalued by 15 per cent, or more than the fair market value.

12. It is pertinent to note that the petitioners had relied upon two sale instances, namely, sale of a flat in building "Dev Darshan" and sale of a flat in building "Rekha". It is not in dispute that the buildings "Dev Darshan" and "Rekha" (in which the said flat in question is situated) are situated in the same locality on the Ridge Road itself. Rat on the first floor in "Dev Darshan" building was sold on September 29, 1986, at the rate of Rs. 1,160 per sq. ft. and the same has been approved by the appropriate authority, whereas, sale of the flat in question situated on the ground floor in building "Rekha" which the petitioners have agreed to purchase by an agreement dated September 18, 1986, at Rs. 1,036 per sq. ft. is held to be undervalued without assigning any reasons. There is no material on record to show that the flat in "Dev Darshan" building is not comparable and, therefore, it cannot be said that the flat in question is undervalued by 15 per cent, or more than the fair market value.

13. Moreover, it is pertinent to note that a flat situate on the first floor of the building "Rekha" has been sold on December 9, 1985, at the rate of Rs. 950 per sq. ft. and the same has been approved by the appropriate authority. However, the agreement to purchase the flat in question situated on the ground floor of the very same building "Rekha" at the rate of Rs. 1,031 per sq. ft. is held to be undervalued by 15 per cent, or more than the fair market value. Though the time lag between the above two transactions is about 9 months, in the absence of any material to show that the price escalation during those nine months was more than 15 per cent, and considering the fact that the flat in question situate on the ground floor is agreed to be sold at a higher price than the flat on the first floor, the sale of which is approved by the appropriate authority, in our opinion, it

cannot be said that the flat in question is undervalued by 15 per cent, or more than the fair market value.

14. For the all the aforesaid reasons, we quash and set aside the impugned order dated February 25, 1993, passed by the appropriate authority u/s 269UD(1) of the Act.

Accordingly, the petition succeeds. Rule is made absolute in the above terms with no order as to costs.